

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the **09th** day of **November, 2006.**

HON'BLE MR. K. ELANGO, MEMBER-J
HON'BLE MR. M. JAYARAMAN, MEMBER-A

ORIGINAL APPLICATION NO. 1375 OF 2003

1. Chandrika Singh, S/o Sri Kalika Singh, R/o H-75 Hathi Barkala Estate, Dehradun.
2. Vishwanath, T/2/42. Hathi Barkala Estate, Dehradun.
3. Rajendra Prasad, 45/2, Sala Wala, Dehradun.

.....Applicants.

V E R S U S

1. Union of India through Secretary to Government of India, Ministry of Science & Technology Bhawan, New Mehrauli Road, New Delhi.
2. The Surveyor General of India, Post Box no. 37, Hathi Barkala Estate, Dehradun.

.....Respondents

Present for the Applicant: Sri A. Srivastava
Present for the Respondents: Sri S. Singh

O R D E R

BY M. JAYARAMAN, MEMBER-A

Heard Sri A. Srivastava, learned counsel for the applicant and Sri R.C. Shukla, holding brief of Sri S. Singh, learned counsel for respondents.

2. Sri Srivastava mentions that he has filed Misc. Application in which he concedes that the

respondents by the latest circular dated 26.6.2006, as confirmed vide order dated 1.8.2006 have fixed the seniority as prayed ^{for} by the applicants in the O.A. in accordance with the order passed by the Tribunal and as such they have no grievance to ventilate. The counsel for the applicant also concedes that the name of the applicants figured at sl. No. 35, 38 and 40 respectively at page no.2 of the recasted seniority list. He also mentions that the Department has also called the Review DPC in which their names have also been sent for consideration. He, however, prays for issue of suitable direction to the respondents to provide for relief to them as per rules.

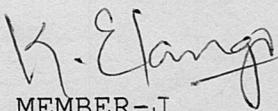
3. Sri R.C. Shukla brief holder of Sri S. Singh, learned counsel for respondents also concedes that the revised seniority list has since been issued in which the name of the applicants have also figured and as such the O.A. has become infructuous.

4. We have considered the submissions made by both the parties and we find that in the revised seniority list, the names of all the applicants have figured at sl. No. 35, 38 and 40 respectively. Accordingly, we feel that no useful purpose would be served in keeping this O.A. pending. We ^{accordingly} ~~do~~ dismiss the ~~O.A.~~ O.A. as infructuous.



MEMBER-A

GIRISH/-



MEMBER-J